

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R.Krishnamoorthy, Member**

Petition No. 155/2007

In the matter of

Approval of final tariff of Vindhyachal STPS, Stage-III,(1000 MW) for the period from 1.12.2006 to 31.3.2009.

And in the matter of

NTPC Limited, New Delhi

...Petitioner

Vs

1. Madhya Pradesh Power Trading Ltd, Jabalpur
2. Maharashtra State Electricity Distribution Company Ltd, Mumbai
3. Gujarat Urja Vikas Nigam Limited, Vadodara
4. Chattisgarh State Electricity Board, Raipur.
5. Electricity Department, Govt. of Goa, Panaji, Goa
6. Electricity Deptt., Administration of Daman & Diu, Daman
7. Electricity Deptt., Administration of Dadra and Nagar Haveli, Silvassa

..Respondents

The following were present:

1. Shri S.N.Goel, NTPC
2. Shri A.S.Pandey, NTPC
3. Ms. Alka Saigal, NTPC
4. Shri Deepak Shrivastava, MPPTCL
5. Shri P.C.Jain, CSEB
6. Shri Y.Agnihotri,CSEB

**ORDER
(DATE OF HEARING: 12.2.2008)**

The petitioner, NTPC Limited has filed this petition for approval of final tariff of Vindhyachal STPS, Stage-III, (1000 MW) for the period from 1.12.2006 to

31.3.2009, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 (hereinafter referred to as `the 2004 regulations`).

2. Heard the representatives of petitioner and the respondents present. After considering the petition, the replies and the oral submissions made at the hearing, we observe that certain additional information is required from the petitioner. The petitioner is accordingly directed to submit the following information/clarification latest by 31.03.2008 with advance copy to the respondents. While submitting the information being called for, the petitioner shall also submit soft copies.

(a) Actual Cash Outflow on capital assets as on 1.12.2006 (date of commercial operation of Unit-I), on 31.3.2007, and 15.7.2007 (date of commercial operation of Unit-II and the generating station) duly certified by the Auditors, indicating the deferred liabilities included in the capital cost claimed along with details of deferred liabilities on the respective dates referred above;

(b) Details of deferred works along with likely completion schedule;

(c) Proper information (Head-wise) in respect of details of the capital cost as per Performa 5B;

(d) Name of the supplier, number of bidders, for major plant packages given in Form 5D;

- (e) Whether the project was given mega power status or not;
- (f) Detailed break-up of IEDC capitalized (year-wise), duly certified by the Auditors;
- (g) Detailed computation of IDC & FC indicating the applicable interest rate and financing charges and capitalized in capital cost, as on date of commercial operation of Unit-I, duly certified by the Auditors along with phasing of fund i.e. loan and equity on quarterly basis;
- (h) Details of taxes & duties capitalized in capital cost, separately;
- (i) It is observed from the Auditors certificate dated 12.9.2007 that there are some adjustments of gross block between Stage-II and the instant generating station (Stage-III). This needs clarification;
- (j) Details of initial spares capitalized as on date of commercial operation of Unit-I and Unit-II;
- (k) Certificate to the effect that any revenue from sale of infirm power in excess of fuel cost has been adjusted in the capital cost;
- (l) Details of Euro Bond-II drawal-wise (date of drawal, rate etc.) and closing rate of currency at the end of the relevant financial year and FERV calculations;
- (m) Details of loan and equity deployed (quarter-wise) up to the date of commercial operation;

- (n) Confirmation to the effect that the capital cost considered does not include, any amount towards liabilities on accrual basis/provisions made, and if it so includes, statement of liability/ provision duly certified the auditors;
- (o) Clarification on effective dates of Moratorium period and first repayment dates in case of loans from LIC (all drawals);
- (p) Confirmation of the rate of withholding tax as the interest rate in Form 13 differs in case of FGUTPS-III and VSTPP-III, though loan and interest rates are same.

3. The respondents are directed to file their response, if any, on the information to be filed by the petitioner, latest by 15.4.2008.

Sd/-
(R.KRISHNAMOORTHY)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

New Delhi dated the 13th day of March, 2008.